



CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU

Hearing through video conferencing

T.A.61/06378/2020

This the 16th day of February, 2021

**HON'BLE MR. JUSTICE L. NARASIMHA REDDY, CHAIRMAN
HON'BLE MR. MOHD JAMSHED, MEMBER (A)**

Ravinder Kumar, Son of Sh. Jaidev, R/o Bani, Tehsil Basohli, Distt. Kathua, Aged 33 years..

.....Applicant
(Advocate:- Ms. Veenu Gupta)

Versus

1. State of Jammu & Kashmir through Principal Secretary, Agriculture Department, Civil Sectt., Srinagar.
2. Director, Agriculture Department, Talab Tillo, Jammu.
3. Chief Agriculture Officer, Kathua.
4. Nek Mohd., Son of Roshan-Ud-Din, R/o Bhilawar, District Kathua.
5. Khem Raj, Son of Shri Sant Ram, R/o Khadir Asso Bani, District Kathua.

.....Respondents
(Advocate:- Mr. Sudesh Magotra, Dr. Advocate General)

O R D E R
[O R A L]

Delivered by Hon'ble Mr. Justice L. Narasimha Reddy, Chairman: -

Ms. Veenu Gupta, learned counsel for the applicant, submits that this T.A. has become infructuous.

2. Accordingly, the T.A. is dismissed as infructuous. There shall be no order as to costs.

(MOHD JAMSHED)
MEMBER (A)

(JUSTICE L. NARASIMHA REDDY)
CHAIRMAN